years 2017-18 and 2018-19. The same was not done, and it is at a critical juncture of reeling from the financial losses of the Covid-19 pandemic and bifurcation*

MR. DEPUTY CHAIRMAN: Sorry, Mr. Ayodhya Rami Reddy. The deleted portion is not going on record. You are not supposed to read that.

SHRI AYODHYA RAMI REDDY ALLA: Okay, Sorry, Sir.

MR. DEPUTY CHAIRMAN: You read only the portion approved by hon. Chairman.

SHRI AYODHYA RAMI REDDY ALLA: Right, Sir. Since the current Government had no involvement in this overborrowing, the Central Government should not curtail our finances. Despite multiple requests by the State Government to correct this, the Ministry of Finance has not accepted our request. I urge the concerned Ministry to immediately resolve this issue and ensure that the State Government of Andhra Pradesh gets the finances rightfully due to it. Thank you, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Dr. Fauzia Khan, not present. Shri Sujeet Kumar.

Demand to alter fund sharing pattern from 75:25 to 90:10 under the State Disaster Response Fund (SDRF) for Odisha

SHRI SUJEET KUMAR (Odisha): Sir, as per the recommendations of 14th Finance Commission, the fund sharing pattern between the Centre and the States in the SDRF ought to be in the ratio 90:10, respectively. But, the Union Government, in the Explanatory Memorandum, accepted the recommendations of 14th Finance Commission with a modification that the percentage share of States will continue to

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^{*}Not recorded

be 75:25 and that once the GST is in place, the recommendations of 14th Finance Commission on Disaster Relief would be fully implemented.

Accordingly, the Union Government released their share in the ratio of 90:10 for the year 2018-19, which was subsequently reduced to 75:25 with adjustment of excess released in 2018-19. It was intimated by Union Government that, "since GST has not been stabilized, the competent authority has decided that during 14th Finance Commission award period, Centre's share/contribution in State Disaster Response Fund (SDRF) shall remain in the same ratio as it was in 13th FC award period." The 15th Finance Commission has also recommended that the sharing pattern in State Disaster Risk Management Fund (SDRMF) be in the ratio of 75:25 for the years 2021-22 to 2025-26. But, Sir, as per the Disaster Risk Index (DRI) worked out by the Commission for States, the score of Odisha is 90 out of 100, the highest among all States. Taking this into consideration, I urge the Centre to give a special dispensation toward Odisha by allowing the sharing pattern for SDRMF to be in the 90:10 ratio at par with North-Eastern and Himalayan States. Thank you, Sir.

DR. AMAR PATNAIK: Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I too associate myself with the Special Mention made by the hon. Member.

Demand to protect the Pushkar Brahma Temple in Rajasthan

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, विश्व में भगवान ब्रह्मा का एकमात्र मंदिर भारत में राजस्थान के पुष्कर शहर में विद्यमान है, जिसे वर्ष 2003 में भारत सरकार के पुरातत्व सर्वेक्षण विभाग के माध्यम से सरकार ने अपने अधीन ले लिया था, किन्तु तब से सरकार ने इस मंदिर के रख-रखाव के लिए कोई विशेष कदम नहीं उठाये हैं। यहाँ तक कि प्राचीन ब्रह्मा मंदिर की जमीन पर 7 महंतों की समाधि को तोड़कर बनाये जाने वाले एंट्री प्लाज़ा कॉम्प्लेक्स प्रोजेक्ट में विभिन्न स्मारक अधिनियमों के प्रावधानों का घोर उल्लंघन किया गया, जिसके कारण राष्ट्रीय स्मारक प्राधिकरण ने इस प्रोजेक्ट को गैर-कानूनी घोषित कर दिया। इसके अलावा, अरावली पर्वत-श्रृंखला के सम्पर्क में होने के कारण यहाँ भूकंपीय तरंगों का खतरा बना रहता है, किन्तु सरकारों की अनदेखी के कारण यहाँ अभी तक सुरक्षा के कोई विशेष कदम नहीं उठाये गये हैं। महोदय, इस तरह सरकारों की ओर से पर्याप्त ध्यान न दिये जाने के कारण यह प्राचीन मंदिर कई पर्यावरणीय और मानव-जित अव्यवस्थाओं का शिकार होता जा रहा है, जिन पर समय रहते विशेष ध्यान देने की आवश्यकता है।